केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 44/GT/2026 Date: **1st October 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of 2019-24 tariff for Rajiv Gandhi Combined Cycle Power Project, Kayamkulam (359.58 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.10.2026**:

a) *Provide details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose*

b) *The Petitioner to comply with all the directions given by the Commission vide order dated 15.9.2023 in Petition No. 443/GT/2020.*

c) *Furnish the present status of the generating station consequent to completion of its useful life and expiry of the PPA with KSEBL on 28.2.2025.*

d) *Furnish year-wise details of capacity charges and energy charges billed to and recovered from KSEBL during 2019-24, and the manner in which the difference, if any, between the trued-up annual fixed charges and the annual fixed charges so agreed is proposed to be dealt with.*

Additional Capital Expenditure (ACE)

e) *Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*

f) *Submit Form-H (Statement of Additional Capitalisation during the five years before the end of the useful life of the project) along with justification and cost benefit analysis for the ACE claimed.*

g) *Land compensation has been claimed under Regulation 26(1)(a) in 2019-20 and under Regulation 25(1)(a) in 2020-21, specify the particular regulation under which the same has been claimed,*

h) *Provide the nature of the negative adjustment of Rs.14.03 lakh in 2022-23 towards Freehold Land-Township, and the year of its original capitalization.*

i) *With respect to Fuel handling system safety, the Petitioner to:*

   i. *Furnish the compliance report submitted to the office of the Joint Director of Factories & Boilers against the priority inspection report of 2014, as observed at paragraph 12*

of order dated 15.9.2023 in Petition No. 443/GT/2020, along with a copy of the said inspection report.

ii. *Establish the mandatory applicability of OISD-117 (July 2012) to the fuel handling facility of the generating station, along with the relevant statutory notification/ direction, and furnish the date of the gap analysis report.*

iii. *Provide the de-capitalization value of the existing assets replaced/ modified under the scheme*

Forms

j) *Furnish Auditor certified (with UDIN) Form-S in reconciliation with submitted auditor certified Form-J and also reconcile the opening liabilities as on 1.4.2019 with the closing liabilities as on 31.3.2019 in order dated 15.6.2023 in Petition No. 234/GT/2020.*

k) *In respect of cost of IT equipment & software and freehold land as considered at Form-12, the Petitioner shall furnish following additional details in respect of each year of the tariff period:*

(Rs. In lakh)

Accrual Basis	***2019-20***	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

(Rs. In lakh)

Undischarged Liability	***2019-20***	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

(Rs. In lakh)

Cash Basis	***2019-20***	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Interest on working capital (IOWC) and Energy Charges

l) *Form 15 prescribed at Annexure-I (Part I) of the regulations, in excel form, to be provided linking all the details, duly certified by the auditor*

m) *Bifurcation of opening stock and quantity supplied for Oct-Dec 18 in line with Form 15 prescribed at Annexure-I (Part I) of the regulations.*

n) *Clarify the basis for variation in the landed price and GCV of Naphtha considered for 2021-22, 2022-23 and 2023-24, in the absence of any receipt/ consumption of fuel during the preceding three months.*

o) *Clarify the inclusion of HSD & NALCO and its blending in Form-15.*

O&M Expenses

p) Furnish documents/information towards assessment of security requirements made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations.

2. The Respondents shall file their replies by **15.10.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.10.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents